GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:672 ANSWERED ON:29.02.2000 10% PAYMENT SCHEME SULTAN SALAHUDDIN OWAISI

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the employees of autonomous bodies having separate pool of accommodation are being denied to get the benefit of addition and alterations under 10% payment schemes;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have taken up the matter with the concerned autonomous bodies;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to give the benefit of this scheme to employees of autonomous bodies?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a): No, Sir. 10% payment scheme is applicable to allottees of General Pool Residential Accommodation. In case of employees of autonomous bodies, having separate pool of accommodation, CPWD undertake works on payment of 100% by autonomous bodies and it is for the autonomous to take appropriate contribution from the allottees as per their allotment Rules or on the pattern of 10% payment scheme applicable to General Pool Accommodation.

(b)to(e): Question does not arise in view of (a) above.